

23.11.95

Hon. Mr. Justice B.C. Saksena, V.C.

Hon. Mr. S. Das Gupta, Member(A)

The pleadings are complete. The learned counsel for the applicant states that the O.A. No. 544/93 has been dismissed. This contempt application was filed on the basis of the alleged wilful disobedience on the part of the respondents to comply with the interim order passed. The interim order no longer survives and so also this contempt application. It is disposed of accordingly. Notices issued to the respondents are discharged.

*AS*

A.M.

*BC*

V.C

UV